

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No. 66/GT/2012
(Docket No. 11/GT/2012)

Date: 9.7.2014

To

Chief Engineer (Commercial),
Damodar Valley Corporation,
DVC Towers, First Floor,
VIP Road,
Kolkatta-700054

Sir,

Subject : Additional Information/clarification relating to petition for determination of tariff for Durgapur Steel Thermal Power Station Units I&II.

Ref : (i) This Office letter dated 27.8.2013
(ii) Your affidavit dated 13.9.2013

With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents, latest by 30.7.2014:

- i. As per submission dated 24.7.2013, the scheduled COD of Unit-I & Unit-II has been considered as 3.4.2011 & 3.10.2013 i.e. 44 months from the date of Start of work/Zero date (3.8.2007). However, in submission dated 13.9.2013 the scheduled COD of Unit-I & Unit-II has been considered as 15.2.2012 & 15.8.2012 i.e. 44 months from the date of investment approval (16.6.2008). By submission dated 16.1.2012, the project completion period has been considered as 38 months. From the above, it is not clear as to what is the exact scheduled COD of the Units. In view of this, complete agenda material of the DVC Board Resolution, indicating the scheduled date of commissioning of both the Units in order to examine the cost time and cost over-run shall be submitted.
- ii. Cost overrun due to time overrun shall be quantified with detailed computations giving break-up of increase due to escalation in prices in different contract packages, increase in IDC & FC with detailed computation giving the actual phasing of expenditure and considering the

phasing of expenditure as per investment approval, increase due to change of scope and increase in IEDC etc. (*refer to letter dated 27.8.2013*)

- iii. The price and GCV of fuel (Coal & Oil) for preceding three months from the date of actual COD of Unit-I and Station. (*refer to letter dated 27.8.2013*)
- iv. The details of the infirm power generated (in million units) from Unit-I and Unit-II from the date of first synchronization till COD of the Units shall be submitted.

2. Further action in this matter will be taken on receipt of the above information/clarification.

Yours faithfully,

Sd/-
(B. Sreekumar)
Deputy Chief (Law)